

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.218/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu for wrongful termination of the PPA by APSPDCL.
- Petitioner : Coastal Andhra Power Limited and anr.
- Respondents : Andhra Pradesh Power Coordination Committee and Ors.
- Date of Hearing : **6.12.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Venkatesh, Advocate, CAPL
Shri Ashutosh Srivastava, Advocate, CAPL
Shri Shivam Kumar, Advocate, CAPL
Shri Abhimanyu Das, CAPL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Sidhant Kumar, Advocate, AP Discoms
Shri Shivankar Rao, Advocate, AP Discoms
Shri Anup Jain, Advocate, MSEDCL
Shri Vyom Chaturvedi, Advocate, MSEDCL
Ms. Swapna Seshardri, Advocate, Karnataka Discoms
Shri Anand Ganeshan, Advocate, Karnataka Discoms
Ms. Ritu Apurva, Advocate, Karnataka Discoms
Shri Sarthak Sareen, Advocate, Karnataka Discoms
Shri Karthikeyan Murugan, Advocate, Karnataka Discoms

Record of Proceedings

At the outset, the learned counsel for Respondents Nos. 5 to 9, Karnataka Discoms requested four weeks' time to file an additional affidavit to bring on record certain computations necessary for the adjudication of the matter. Learned counsel for the Petitioner, CAPL also sought liberty to file a response thereon.

2. Learned counsels for the parties urged that since the present Petition is connected with Petition No. 105/MP/2023, both Petitions may be taken up together.

3. Considering the request made by the learned counsel for the parties, the Commission permitted the Respondents, Karnataka Discoms to file their additional affidavit within four weeks with a copy to the Petitioners, who may file their response, if any, within four weeks thereafter.

4. The Petition along with Petition No. 105/MP/2023 shall be listed for the hearing on **10.4.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)